

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1817
ANSWERED ON:19.11.2010
ADOPTION OF CHILDREN BY FOREIGNERS
Muttemwar Shri Vilas Baburao

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the provision for adopting a child by a foreigner;
- (b) whether the Government has received complaints of improper upbringing and exploitation of children adopted by foreigners;
- (c) if so, the details thereof;
- (d) whether the Supreme Court has advised the Government to make an effective law to protect such children; and
- (e) if so, the details thereof and the action by the Government thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) Inter-country Adoption Guidelines 2006 notified by Government of India contain provision and procedures for adoption of Indian children by foreigners. As per these guidelines priority is given to in-country adoption. The guidelines are available on Central Adoption Resource Agency's website i.e. www.adoptionindia.nic.in. Further, the Hague Convention on Inter-country Adoption, to which India is a signatory, provides adequate safeguards to children placed in inter-country adoption.
- (b) & (c) Recently there have been two cases of adjustment problems of children placed in Inter-country Adoption. All the three children affected in these two cases have now been repatriated to India and are in the care and protection of the adoption agencies. Additionally, there is a case of deportation of an adoptee, who is now an adult, for infringement of local law of the receiving country.
- (d) & (e) Government of India has not received any order of the Hon'ble Supreme Court of India to this effect. However, the Government has initiated the process for bringing about an Implementing Legislation on Hague Convention on Inter-country Adoption, 1993.